

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.179/MP/2016**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 27.11.2013 between the Petitioner and the Respondent. (*Remand from APTEL*)

Petitioner : KSKMPCL

Respondent : TANGEDCO

Date of Hearing : **7.3.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Ms. Kriti Soni, Advocate, KSKMPCL  
Ms. Aishwarya Subramani, Advocate, KSKMPCL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that in terms of the directions of this Commission, the Petitioner has filed its written submissions, in the matter.

2. The learned counsel for the Respondent, TANGEDCO prayed for grant of time to file its written submissions in the matter. In response, the learned counsel for the Petitioner prayed that Commission may permit the Petitioner to file its response to the written submissions of the Respondent, TANGEDCO along with the judgments relied upon by the Petitioner, in the matter. The Commission accepted the request of the learned counsel for the parties and adjourned the hearing.

3. The Commission directed the Respondent, TANGEDCO to file its written submissions in the matter, on or before **14.4.2023** after serving copy to the Petitioner, who may file its response, if any, by **27.4.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted for any reason.

4. The Petition shall be listed for hearing on **11.5.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

